

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 264/(MAH)/2017
I.A. No. 32/2017

CORAM:

Present:

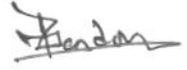

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

NAME OF THE PARTIES: M/s. Reliance Communications Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
70	Paranm Tandon	Advocate	
	Rajesh Shah	Advocate	
	Ahmed Chumawala		
	- Petitioner		

ORDER

IA 32/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017

In this CP 264 of 2017, for having many creditors come forward saying that no notice has been received by them, the creditors complaining are at liberty to file their objections if any within 10 days hereof and the Petitioner counsel is at liberty to reply within 10 days thereof.

List this matter for hearing on 27.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)